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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.10.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.289/9/HDB/2018
NAME OF THE COMPANY	Vivimed Life Sciences Pvt Ltd
NAME OF THE PETITIONER(S)	Token Infotech Solutions
NAME OF THE RESPONDENT(S)	Vivimed Life Sciences Pvt Ltd
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Ranga Rao Doradla	PCA	ranga-ca@rediffmail.com	Ranga Rao Doradla
Arushi Singhal	Professional Representative	arushisinghal@theinsolvency.com 9699747411	Arushi Singhal

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C. Bhupesh for Mr. Rohit Pegula.	Advocate	9966622805	C. Bhupesh

ORDER

PCS for operational creditor is present.

Counsel for corporate debtor is also present.

Memo for withdrawal is filed on the ground that claim is settled and requested the Tribunal to grant permission for withdraw the petition.

Since the petition is not yet admitted. Therefore permission can be granted to the operational creditor to with draw the petition under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016.

Memo is recorded permission is granted to the operational creditor to withdraw the petition.

The petition is dismissed as withdrawn vide separate order.

  
Member(Judl)